

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

107

C.P (IB) NO. 240/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th November 2017, 10.30 A.M

Name of the Company	West Bengal Essential Commodities Supply Corporation Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- ① Mr. Balaram Pandit, Adv
- ② Miss Manini Kabi, Adv
- ③ Mr. R.C. Prusti, Adv

VBDF

[Signature]
20/11/2017

- 1. ARUN GUPTA, FCA
- 2. NARESH ASARWAL, ADV
- 3. SANGI RAY, ADV
- ① SRI SUSANTA DATTA
- ② SRI SANJAY SAHA
- ③ SMT. SHARMILA BASU

On behalf of RP

[Signature]
20/11/17

W.B.E.C.S.C
Ltd

[Signature]
20/11/17

[Signature]
20/11/17

ORDER

Ld. Resolution Professional (RP) as well as Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. RP has filed Resolution Plan along with the minutes of the meeting of the Committee of Creditors (CoC) dated 13/11/2017 wherein it is stated that on 23/10/2017 all financial creditors received their settled amount from the corporate debtor. Subsequently, the financial creditors after having received the amount through OTS have submitted a letter of satisfaction along with a no-dues certificate to the corporate debtor and also have submitted the same to the Resolution Professional.

The resolution professional presented before the members of CoC a resolution plan which is prepared by Board of Directors of the corporate debtor and received by the resolution professional for examination and presentation before the members of CoC.

CoC resolved that resolution plan prepared and submitted by the corporate debtor and examined by the resolution professional which is found as compliant to Section 30 of the Insolvency and Bankruptcy Code, 2016 and also compliant to Regulations 37, 38 and 39 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 as amended upto 07/11/2017 is approved under section 30(4) of I & B Code without any modification. The resolution plan as approved by the CoC with a certificate that the contents of the resolution plan met all requirements of the Code and Regulation and that

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resolution plan has been approved by the committee of creditors.

On the basis of the Resolution Professional's certificate that the contents of the resolution plan met all the requirements of the Code and the Regulations as amended upto 07/11/2017 and that the resolution plan has been approved unanimously by the committee of creditors, therefore, resolution plan is approved by us.

Copy of this order be sent to the IBBI for information and necessary action.

C.P. (I.B.) No. 240/KB/2017 is disposed of accordingly.

Urgent certified copy of the order be issued, if applied for, upon compliance of all requisite formalities.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)